

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

R.P.No.92/93

Dt. of order: 10.12.93

Naval Kishore Sharma : Petitioner

Vs.

Union of India & Ors. : Respondents

CORAM:

Hon'ble Mr. B.B. Mahajan, Member(Adm.)

Hon'ble Mr. Gopal Krishna, Member(Judl.).

PER HON'BLE MR. B.B. MAHAJAN, MEMBER(ADM.).

We have considered the above Review Petition under Rule 17(3) of the Central Administrative Tribunal (Procedure) Rules, 1987. It was held in the order dated 25th August 1993, in T.A.No.168/92 Naval Kishore Sharma Vs. Union of India & Ors., that no relief can be given to the applicant in the absence of the necessary parties who would be affected if he is assigned seniority position at Sl.No.259(A) instead of Sl.No.324. The petitioner has argued in this petition that no individual was necessary party in this case and it could not therefore be concluded that necessary parties were not impleaded. This amounts to saying that the order is bad on merit. This is no ground for re-opening the case in review. No error apparent on the face of the record has been shown which may justify review under Order 47 Rule 1 CPC. The petition is accordingly dismissed in limine.

G.Krishna  
(Gopal Krishna)  
Member(J)

B.B.Mahajan  
(B.B.Mahajan)  
Member(A).